

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
IB-438/PB/2022

IN THE MATTER OF:

M/s. Paisalo Digital Ltd. (Formerly Known as S.E
Investment Ltd.

.....Applicant

Vs.

Amiprabhu Developers Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 29.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Harshal Kumar

For the Respondent :

ORDER

Ld. Counsel on behalf of the Financial Creditor is present. Mr. Abhishek Anand, Ld. Counsel on behalf of the Corporate Debtor is present and submitted that the proposal of Section 12A in respect of principal borrower is pending before the CoC and the matter is likely to be settled and therefore made a request for adjournment. Ld. Counsel on behalf of the Financial Creditor agreed that the adjournment be granted. It is noted that the similar request made on the previous occasion also. List the matter on **06.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)